

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

**02/02/2009**  
**O.A. 42/2007**

Present : Mr. P.N. Jatti counsel for the respondents.  
*Mr. Gaurav Jain counsel for the respondents.*

This case has been listed before Deputy Registrar due to non-availability of Division Bench. Let the matter be placed before the Hon'ble Bench on 16/02/2009.

  
**(Gurmit Singh)**  
**Deputy Registrar**

**15.02.2009**

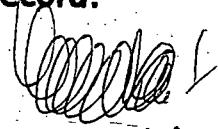
**OA No. 42/2007**

Mr. P.N. Jatti, Counsel for applicant.  
Mr. Gaurav Jain, Counsel for respondents.

Learned counsel for the respondents had placed on record a letter dated 31.01.2009 whereby claim of the applicant for grant of pay & allowances of the post of Postman w.e.f. 06.09.2004 to 12.01.2006 has been accepted by the respondents and the payment of Rs.38075/- has been paid to the applicant.

In view of this subsequent development, the present OA does not survive, which is accordingly disposed. The Registry is directed to place this document on record.

  
**(B.L. Khatua)**  
**MEMBER (A)**

  
**(M.L. Chauhan)**  
**MEMBER (T)**

AHQ